

SIMPLE AFFIDAVIT

IN THE HON'BLE HIGH COURT OF _____ AT _____

WRIT PETITION NO. _____ OF 2000

BN

.... PETITIONER

VERSUS

COMMISSIONER OF INCOME-TAX,

RANGE X, _____ & OTHERS.

.... RESPONDENTS

Affidavit of BN, aged about 65 years, son of late Shri PN resident of

_____.

I, the deponent above-named, do hereby solemnly affirm and state on oath as under:

1. That I am the Petitioner in the aforesaid Writ Petition and am conversant with full facts of the case.
2. That the deponent has read the Writ Petition and annexures, the contents of which he has fully understood.
3. That the contents of paragraphs 1 to 20, of the Writ Petition are true to the own knowledge of the deponent.
4. That annexures A to T to the Writ Petition have been compared and are certified to be true copies of their originals.

DEPONENT

I, the above-named deponent, do very that the contents of paragraphs 1 to 4 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed.

Verified at _____, on this ____ day of _____, 2000.

DEPONENT